

ITEM NO.40

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) Nos.412/2020

(Arising out of impugned final judgment and order dated 17-10-2019 in CRLWP No.762/2019 passed by the High Court of Judicature at Bombay at Aurangabad)

SHRI CHATRAPATI SHIVAJI GAUSHALA

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With IA No.9562/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9563/2020 - EXEMPTION FROM FILING O.T.)

Date : 30-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Appellant(s)

Dr. Manish Singhvi, Sr. Adv.
Mr. Ayush Anand, Adv.
Mr. Shubhendu Anand, Adv.
Mr. Aprit Parkash, Adv.
Mr. Shivam Singhani, Adv.
Mr. Raju Gupta, Adv.
Mr. P.S.Sudheer, AOR
Mr. Bharat Sood, Adv.
Ms. Shruti Jose, Adv.

For Respondent(s)

Mr. Sachin Patil, Adv.
Mr. Siddharath Dharmadhikari, Adv.

Mr. Aaditya Aniruddha Pande, AOR
Mr. Geo Joseph, Adv.
Mr. Rishvi Muhammed, Adv.
Mr. Durgesh Gutpa, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Leave granted.
- 2 The appeal is allowed in terms of the signed reportable judgment.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)

A.R. -cum-P.S.

(Signed Reportable Judgment is placed on the file)

(SAROJ KUMARI GAUR)

Assistant Registrar